

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2397  
TO BE ANSWERED ON 1<sup>ST</sup> AUGUST, 2016**

**PMRPY**

**2397. SHRI P.C. MOHAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to pay 8.33% of wages to Employees Provident Fund Scheme (EPS) on behalf of the employers for workers during the first 3 years of employment under Pradhan Mantri Rojgar Protsahan Yojana (PMRPY) and has allocated a sum of Rs.1000 crores for the purpose and if so, the details thereof;**
- (b) whether the Government has clarified the definition for new employees and the quantum of subsidy to be passed on to the employers and if so, the details thereof;**
- (c) whether the Government has any proposal to extend the period of three years or the procedure to be followed for the remaining years and if so, the details thereof; and**
- (d) the steps taken/being taken by the Government for verification of the records of the employers?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) to (c): A new Scheme "Pradhan Mantri Rojgar Protsahan Yojana" has been announced in the Budget for 2016-17 with the objective of promoting employment generation and an allocation of Rs. 1000 crores has been made. The scheme is being implemented by the Ministry of Labour and Employment in 2016-17. Under the scheme employers would be provided an incentive for enhancing employment by reimbursement of the 8.33% EPS contribution made by the employer in respect of new employment.**

**The PMRPY scheme is targeted for workers earning wages upto Rs. 15,000/- per month. For the purpose of the scheme, a new employee is one who has not been working elsewhere on a regular basis prior to 1<sup>st</sup> April, 2016 and has a new Aadhaar seeded Universal Account Number (UAN) on or after 01.04.2016. The scheme is presently for a period of 3 years.**

**(d): To avail benefits under the PMRPY scheme, the employer/ establishment should be registered with EPFO and have a Labour Identification Number (LIN) allotted to them under the Shram Suvidha Portal (<https://shramsuvudha.gov.in>). The employers are required to submit details of EPF contributions of employees as per the EPF&MP Act through an online Electronic Challan cum Return (ECR) which is verifiable and submitted monthly online to the EPFO.**

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